<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1021 OF 2018 IN DFR NO. 2062 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

<u>In the matter of:</u> RattanIndia Power Limited Vs. Maharashtra Electricity Regulat Anr.	tory	Appellant(s) Commission &Respondent(s)
Counsel for the Appellant(s)	:	Mr. Vishrov Mukherjee Ms. Raveena Dhamija
Counsel for the Respondent(s)	:	Mr. Udit Gupta Mr. Anup Jain for R-2

<u>ORDER</u>

IA NO. 1021 OF 2018

(Appln. for condonation of delay)

There is 17 days delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

The Respondents have been served. Mr. Udit Gupta appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 2062 OF 2018

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 13.11.2018. Mr. Udit Gupta takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. He may file the same on or before 11.10.2018 with advance copy to the other side. Rejoinder, if any, may be filed within two weeks thereafter with advance copy to the other side.

List the matter on 13.11.2018.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson

ts/mk